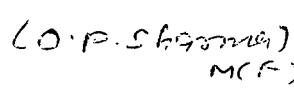


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

(6)

OA./TA/MP. No. 199

Hem Singh Versus U.O.I. and others

Date of Order	Orders
18-3-1996	<u>MA No. 101/96 in OA No. 25/95</u> Mr. W.Wales, Brief-holder for Mr. P.V.Callia, Counsel for the applicant in the OA. Mr. U.D.Sharma, Counsel for the applicant in the MA (respondents in the OA) Heard. This is an MA for seeking permission to file amended reply to the OA and for taking the said amended reply on record. The amended reply has been filed alongwith this MA. A copy of the MA as also that of the amended reply has already been given to the learned counsel for the applicant as stated by Mr. U.D.Sharma. The MA is allowed. Amended reply shall be taken on record. MA stands disposed of. The applicant may file rejoinder, if necessary, to the amended reply.  (Rattan Prakash) Member (Judl)  (O.P.Sharma) Administrative Member
22.5.1996	Mr. P.V.Callia, counsel for the applicant Mr. U.D.Sharma, counsel for respondents Heard. Order reserved.  (Rattan Prakash) M.C.J.  (O.P.Sharma) M.C.F.